GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:690 ANSWERED ON:08.07.2009 DISINVESTMENT IN CIL Adsul Shri Anandrao Vithoba

Will the Minister of COAL be pleased to state:

- (a) whether the Government proposes to offload its stake in Coal India Limited (CIL);
- (b) if so, the details thereof and the reasons therefor;
- (c) the amount of money the Government is likely to raise as a result of disinvestment;
- (d) whether CIL proposes to amend its resettlement and rehabilitation policy by offering the company's shares to the people whose land has been acquired for mining; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (IC) IN THE MINISTRY OF COAL AND MINISTER OF STATE (IC) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

- (a) & (b): CIL has been conferred 'Navratna' status on 24.10.2008, with the express condition that CIL would be listed within 3 years. Accordingly, steps are being taken to convert CIL first into a public limited company and thereafter for listing/disinvestment.
- (c): The Govt. has not yet assessed the exact amount of money that is likely to be raised as a result of disinvestment.
- (d) & (e): Land acquisition is one of the prime objectives of coal companies for meeting the increased demand of coal for energy security of the country. Shares of CIL may also be offered to the land losers as an alternative resettlement and rehabilitation (R&R) measure.